

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 124
Appeal No. 20/252/ND/2021

IN THE MATTER OF:

Tara Overseas Pvt. Ltd. ... Appellant

Vs.

RoC & Ors. ... Respondent

Order under Section 252

Order delivered on 16.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant :
For the ROC : Ms. Mitika Raja, AROC
For the ITD : Ms. Vibhooti Malhotra, Adv.
Mr. Shailendera Singh, Adv.

ORDER

As per the order dated 01.03.2021, Learned Counsel for the appellant sought and granted time to file rejoinder. Learned Counsel states that rejoinder has been sent to client for signature at Kolkata, hence, seeks more time to file the same. Let the same be filed within ten days, with copy in advance to the other side. Learned Counsel for the Income Tax Department seeks and is granted time to file reply.

List for hearing on 10.06.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

MUKESH